

(K)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.1418/94

NEW DELHI THIS THE 19TH DAY OF OCTOBER, 1994.

HON'BLE SHRI S.R. ADIGE, MEMBER (A)
HON'BLE MRS LAKSHMI SWAMINATHAN, MEMBER (J)

Harbhajan Singh,
S/o Shri Chain Singh
Chief Yard Master,
N.R. Rly Station,
NEW DELHI.

Quarter No.2/3
Rly Colony, Daya Basti,
New Delhi.Applicant

(By Advocate : Shri G.D. Bhandari)

VERSUS

1. Union of India, through
The General Manager,
Northern Railway,
Baroda House,
NEW DELHI.
2. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
NEW DELHI.
3. The Sr Station Manager,
Northern Railway,
Railway Station,
NEW DELHI.Respondents

(By Advocate : Shri K.C. Gangwani)

JUDGEMENT (Oral)

Hon'ble Shri S.R. Adige, Member (A)

Shri Bhandari appears and seeks permission to withdraw the application, because upon the advice from his client, he states that he has been informed that the relief prayed for has been granted.

2. The prayer for withdrawal of the application is allowed, and the application is dismissed as withdrawn.

S.R. Adige
(LAKSHMI SWAMINATHAN)
MEMBER (J)

S.R. Adige
(S.R. ADIGE)
MEMBER (A)

sss